

Shrimati Renu Chakravarthy: Yes; the accident occurred on the 29th.

Shri K. C. Reddy: The explosion took place on the 29th—late in the evening. The Inspector of Explosives was there on the 30th. The Chief Inspector of Explosives left Nagpur on the 30th by the night plane and he was at the place on the 1st morning.

Shri S. M. Banerjee: After the enquiry into the accident, something will be decided. May I know whether the State Government or the Central Government has given any relief to the members of the bereaved families?

Mr. Speaker: It is the normal practice to give some relief on such occasions. Again and again, such questions are put. If they are entitled, they will be given.

Shri K. C. Reddy: If there are entitled under the rules, they will be given. But I have no definite information on the point.

Mr. Speaker: Very well; if hon. Members find the existing law on the subject defective, they can introduce a Bill.

12.40 hrs.

CORRECTION OF RESULT OF DIVISION

Mr. Speaker: I have to inform the House that in the two divisions held on the Constitution (Eighth Amendment) Bill, 1959 on the 1st December, 1959, there were two errors in the announcement of the figures of the division. The House has already taken a decision and this error has absolutely no effect on it. However, I consider that the correct position should be on record. The facts are as follows:

The House will recollect that before I announced the result of the division on the motion for adoption of clause 2 of the Bill, Shri Ram Dhani Das got up and stated that his number was 230 and that he was for 'Ayes'. He stated only this much without speci-

fically pointing out that he had wrong-
ly voted for 'Noes', with the result that while I added one more vote to the figures for the 'Ayes', I did not subtract one vote from the 'Noes'. I accordingly announced the figure for 'Noes' as 24 which is incorrect. The correct figure for 'Noes' should be 23. This, however, does not affect the division.

The second error was in the result on the motion that the Bill, with the omission of clause 2, be passed. Here again before I announced the result, Dr. M. S. Aney got up and stated that his vote had not been recorded and that he wanted to vote for the 'Ayes'. Accordingly I added one vote to the figures recorded for 'Ayes' and announced the figure for 'Ayes' as 285.

From the photograph copy of the division result, it now transpires that Dr. M. S. Aney did in fact press the button and voted for 'Ayes'. The correct figure for 'Ayes' should therefore be not 285, but 284; i.e. one less.

12.43 hrs.

BUSINESS OF THE HOUSE

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): With your permission, Sir, I rise to announce that Government Business in this House for the week commencing 7th December, 1959, will consist of:

- (1) Further consideration and passing of the Dowry Prohibition Bill, 1959, as reported by Joint Committee.
- (2) Consideration and passing of the Mines (Amendment) Bill, 1959.
- (3) Discussion and voting of the Supplementary Demands for Grants (General) for 1959-60.
- (4) Consideration of a motion for the reference of the Tripura Land Revenue and Land Reforms Bill, 1959 to a Joint Committee.